

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

**C.P.(CAA)/25(AHM)2021 in
CA(CAA) 90 of 2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2021**

Name of the Company: Sun Pharmaceuticals Industries Ltd

Section 230-232 of the Companies Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Ms. Swati Soparkar, Advocate appeared on behalf of Petitioner.

The chairman report is filed.

No representation received from any statutory authorities.

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in "Financial Express" Ahmedabad edition in English and "Financial Express" Daily Ahmedabad Edition in vernacular language not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

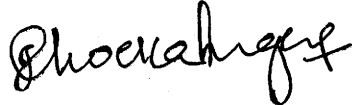
Chockalingam

Manorama

The Petitioner shall issue notices to Regional Director, Registrar of Companies, Official Liquidator and Income Tax Department, informing the date of hearing.

Meanwhile, the petitioner has liberty to file reply, if any, on the representation from the of the Statutory Authorities.

List the matter on 21.06.2021



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 3rd day of May, 2021



MANORAMA KUMARI
MEMBER JUDICIAL